

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 175 of 2014 in
DFR No. 824 of 2014**

Dated : 11st July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Powergrid Corporation of India Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

**Counsel for the Appellant (s) : Mr. M.G.Ramachandran
Ms. Swagatika Sahoo
Ms. Poorva Sahegal
Counsel for the Respondent (s) : Mr. Pradeep Misra
Mr. Manoj Kr. Sharma
for R.3 to 5**

ORDER

**(IA No. 175 of 2014 –
for delay in filing)**

We have heard the learned counsel for the parties.

The learned counsel for the Applicant/Appellant is directed to file the additional affidavit giving explanation for the period from 15.09.2011, the day on which the impugned Order was passed and 18.04.2012, the day on which the Writ Petition was filed, on or before 18.07.2014 after serving copy on the other side.

Post the matter on **24.07.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**